

ACT No. XXVI OF 1865.

PASSED BY THE GOVERNOR-GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor-General on the 3rd August 1865.)

An Act to amend Act XXIX of 1861 (to consolidate and amend the Articles of War for the government of the Native Officers and Soldiers in Her Majesty's Indian Army).

Preamble. WHEREAS it is expedient to amend the 83rd Article of War enacted in the said Act XXIX of 1861; it is enacted as follows:—

1. The Article of War numbered 83 in the said Act XXIX of 1861, is hereby repealed, and in lieu thereof, the following Article of War shall be read and taken as Article 83 of the said Act XXIX of 1861:—

Repeal of Article 83.

ARTICLE 83.

The Commander-in-Chief in India shall, under the authority of the Governor-General in Council, prescribe the minor punishments to which Non-Commissioned Officers and Soldiers shall, for light offences, be liable, without the intervention of a Court Martial; and shall specify the Officer or Officers by whom such minor punishment, and the extent thereof, may be awarded. But no such minor punishment shall be awarded by a Court Martial.

Punishment for light offences.

2. This Act shall be read and taken as part of the said Act XXIX of 1861.

Construction.